W.A.(MD)Nos.1217 and 1218 of 2020

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N.KIRUBAKARAN, J. AND B.PUGALENDHI, J.

(Order of the Court was made by N.KIRUBAKARAN, J.)

These Writ Appeals have been filed with regard to awarding of marks to the question in the Written Examination for direct recruitment to the posts of Sub-Inspector of Police [Taluk, Armed Reserve [Men and Women / Transgender] and Tamil Nadu Special Police (Men) – 2019]. The disputed question is as follows:-

"Indian rupee was devalued times since 1947.

2. The learned Single Judge accepted that it is only three times, even though the Expert opinion is '4'. If '4' is accepted as correct answer, the appellants have to succeed, whereas '3' is accepted as correct answer, the Writ Appeals have to be dismissed.

3.In any event, to render justice to all the parties, it is appropriate to make the Government of India, Rep. by its Secretary, Ministry of Finance, New Delhi - 110 001, as a formal party. Registry is directed to carry out necessary amendments in the cause title.

4.Mrs.L.Victoria Gowri, learned Assistant Solicitor General of India takes notice on behalf of the newly impleaded respondent. The learned Assistant Solicitor General of India appearing for the Union of India shall get written instructions from the Department as to how many times Indian Rupee was devalued since 1947 along with dates.

5.Mr. Veera Kathiravan, learned Senior Counsel appearing for the appellants would submit that the interview is going to be conducted from 17.12.2020 onwards.

6.Mr.K.Chellapandian, learned Additional Advocate General appearing for the State would submit that the interview commences on 17.12.2020 and the same will last for three weeks.

7.In case, the appellants are entitled to succeed, definitely, this Court will direct the respondent concerned to call the appellants for interview.

8.Call the matter on 21.12.2020, in the motion list.

[N.K.K., J.] [B.P., J.] 15.12.2020

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Index : Yes/No Internet : Yes

Note: In view of the present lock down owing to COVID-19 pandemic, a web copy of the order may be utilized for official purposes, but, ensuring that the copy of the order that is presented is the correct copy, shall be the responsibility of the advocate/litigant concerned.



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